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THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
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No. 11] HYDERABAD, WEDNESDAY, MARCH 28, 2018.

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 28th March, 2018.

L. A. BILL No. 11 OF 2018.

A BILL FURTHER TO AMEND THE GREATER HYDERABAD MUNICIPAL CORPORATION ACT, 1955, THE TELANGANA MUNICIPALITIES ACT, 1965, AND THE TELANGANA MUNICIPAL CORPORATIONS ACT, 1994.

Be it enacted by the Legislature of the State of Telangana in the Sixty-ninth Year of the Republic of India as follows:-

Short title
and
commence-
ment

1. (1) This Act may be called the Telangana Municipal Laws (Amendment) Act, 2018.

(2) It shall come into force on such date as the Government may, by notification, appoint.

Amend-
ment of
section 3.
Act II of
1956

2. In the Greater Hyderabad Municipal Corporation Act, 1955 (hereinafter referred to as the principal Act), in section 3,-

(i) after sub section (3), the following sub-section shall be inserted:"

(3A) Notwithstanding anything contained in sub-section (3), the areas mentioned in Schedule 'W' of this Act shall stand included and form part of the City:

a) where an elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act, 2018, is in existence, on the date of expiry of the term of such elected body;

b) where no elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act, 2018, is in existence, on the date of such commencement."

(ii) in section 10, after sub section (5), the following sub - section shall be Inserted:

"(6) The State Election Commission shall issue the notification and schedule for general election and elections for casual vacancies in Greater Hyderabad Municipal Corporation in concurrence with the State Government, which while giving concurrence has to consider matters pertaining to Law and Order situation, internal security, availability of police, security personnel, home guards, central armed police forces and the logistics of their deployment, availability of staff for election related duties, availability and procurement of election related material and premises for polling and

counting, conduct of elections to other legislative and statutory bodies, natural calamities and seasonal conditions including drinking water situation and agricultural season, major fairs and festivals, education calendar and examination in schools and colleges, onset of any epidemic diseases, operations relating to collection of vital statistics like census or any other enumeration and matters involving public interest and any other administrative exigencies.”

(iii) after Schedule 'V', the Schedule 'W' shall be added.

3. In the Telangana Municipalities Act, 1965 (hereinafter referred to as the principal Act), in section 2,-

**Amend-
ment of
section 2.
Act VI of
1965.**

(i) under clause (42-a), the following proviso shall be inserted:

“Notwithstanding anything contained in this clause, the areas mentioned in Column No. 3 of Schedule X of this Act shall be deemed to have been constituted as the smaller urban area as specified in the corresponding entry of column 4 of the said schedule,

a) where an elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act, 2018, is in existence, on the date of expiry of the term of such elected body.

b) where no elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act, 2018, is in existence, on the date of such commencement.”

(ii) sub section (2A) shall be omitted.

(iii) in section 3 of the principal Act, after sub-section (1-A) the following sub section shall be inserted:

**Amend-
ment of
section 3.**

“(1B) Notwithstanding anything contained in sub-section 1-A, the areas mentioned in Column No.3 of Schedule XI of this Act shall stand included and form part of the area governed by the Municipality shown in the corresponding entry of Column No. 4 of the said Schedule:

a) where an elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act 2018, is in existence, on the date of expiry of the term of such elected body;

b) where no elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act, 2018, is in existence, on the date of such commencement."

(iv) in section 10-B, after sub- section (5), the following sub-section shall be inserted:

"(6) The State Election Commission shall issue the notification and schedule for general election and elections for casual vacancies in all municipalities in concurrence with the State Government, which while giving concurrence has to consider matters pertaining to Law and Order situation, internal security, availability of police, security personnel, home guards, central armed police forces and the logistics of their deployment, availability of staff for election related duties, availability and procurement of election related material and premises for polling and counting, conduct of elections to other legislative and statutory bodies, natural calamities and seasonal conditions including drinking water situation and agricultural season, major fairs and festivals, education calendar and examination in schools and colleges, onset of any epidemic diseases, operations relating to collection of vital statistics like census or any other enumeration and matters involving public interest and any other administrative exigencies.

(v) after schedule IX of the principal Act, the schedules X, XI shall be added.

**Amend-
ment of
section 3.
Act 25 of
1994.**

4. In the Telangana Municipal Corporations Act, 1994 (hereinafter referred to as the principal Act), in section 3, -

(i) after sub section (3), the following sub section shall be inserted:

"3A. Notwithstanding anything contained in sub sections (2) and (3), the areas mentioned in Column No.3 of Schedule 1 of this Act shall stand included and form part of the area governed by the Municipal Corporations shown in the corresponding entry of Column No.4 of the said Schedule:

a) where an elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act 2018, is in existence, on the date of expiry of the term of such elected body.

b) where no elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act 2018, is in existence, on the date of such commencement."

(ii) in section 11 of the principal Act, the existing section shall be renumbered as sub-section (1).

(iii) after so renumbered sub-section (1), the following sub-section shall be inserted.

"(2) The State Election Commission shall issue the notification and schedule for general election and elections for casual vacancies in all Municipal Corporations in concurrence with the State Government, which while giving concurrence has to consider matters pertaining to Law and Order situation, internal security, availability of police, security personnel, home guards, central armed police forces and the logistics of their deployment, availability of staff for election related duties, availability and procurement of election related material and premises for polling and counting, conduct of elections to other legislative and statutory bodies, natural calamities and seasonal conditions including drinking water situation and agricultural season, major fairs and festivals, education calendar and examination in schools and colleges, onset of any epidemic diseases, operations relating to collection of vital statistics like census or any other enumeration and matters involving public interest and any other administrative exigencies."

(iii) in the principal Act, schedule -1 shall be added.

SCHEDULE X

S. No	Name of the District	Areas to be constituted	Smaller Urban Area constituted	Total wards
1	2	3	4	5
1	Jagtial	Raikal	Raikal	9
2	Jagtial	Dharmapuri (Harandlapalli, Korandlapalli)	Dharmapuri	9
3	Jogulamba Gadwal	Waddepalle Paipadu	Waddepalle	7
4	Jogulamba Gadwal	Alampur Imampur	Alampur	7
5	Karimnagar	Choppandandi	Choppandandi	9
6	Karimanagar	Kothapally	Kothapally	7
7	Kamareddy	Yellareddy Lingareddy pet Gandimasanipet Devunpally	Yellareddy	9
8	Khammam	Pallipadu Lalapuram Shantinagar of GP Gundrathi Madugu Duddepudi Somavaram (Wyra)	Wyra	15
9	Mahabubabad	Dornakal	Dornakal	7
10	Mahabubabad	Maripeda	Maripeda	9
11	Mahabubabad	Thorrur	Thorrur	9
12	Mahabubnagar	Makthal Garlapally (RR Centre) Chandrapur	Makthal	11
13	Mahabubnagar	Bhootpur Amistapur	Bhootpur	7
14	Mahabubnagar	Kosgi Pothireddypally Malreddy Pally Sampally Masaipally	Kosgi	11
15	Mancherial	Naspur Theegalphad Tallapally Singapur	Naspur	25

S. No	Name of the District	Areas to be constituted	Smaller Urban Area constituted	Total wards
1	2	3	4	5
16	Mancherial	Chennur	Chennur	11
17	Mancherial	Kyathanpally	Kyathanpally	15
		Thim mapur		
18	Mancherial	Luxettipet	Luxettipet	11
		Uthkur		
		Itikya		
		Modela		
19	Medak	Toopran	Toopran	11
		Allapur		
		Brahmanpally		
		Ravelly		
20	Medak	Ram ayam pet	Ram ayam pet	9
21	Medak	Narsapur	Narsapur	9
		Hanmanthapur		
		Malparthy		
22	Medchal Malkajigiri	Jawaharnagar	Jawaharnagar	21
23	Medchal Malkajigiri	Ahamedguda	Dammaiguda	11
		Dammaiguda		
		Kundanpally (Godumakunta GP)		
24	Medchal Malkajigiri	Nagaram	Nagaram	11
		Rampally		
25	Medchal Malkajigiri	Ismailkhaguda	Pocharam	11
		Pocharam		
		Yamnampet		
		Narapally		
26	Medchal Malkajigiri	Ghatkesar	Ghatkesar	11
		Kondapur		
		NFC Nagar		
27	Medchal Malkajigiri	Gundlapochampally	Gundlapochampally	7
		Kandlakoya		
		Basiregadi (Gowdavelly GP)		
		Gnanapur (Gowdavelly GP)		
		Arkaiguda (Pudur GP)		
28	Medchal Malkajigiri	Pothaipally	Thumkunta	11
		Thumkunta		
		Devaryamjal		
		Upparpally		
29	Medchal Malkajigiri	Nizam pet	Nizam pet	25
		Bachupally		
		Pragathinagar		
30	Medchal Malkajigiri	Doolapally	Kompally	11
		Kompally		

S. No	Name of the District	Areas to be constituted	Smaller Urban Area constituted	Total wards
1	2	3	4	5
31	Medchal Malkajigiri	Mallampet	Dundigal	15
		DP Pally		
		Bowrampet		
		Bahadurpally		
		Gagillapur		
		Dundigal		
32	Nalgonda	Nakrekal	Nakrekal	11
33	Nalgonda	Vijayapuri north (Nagarjun sagar)	Nandikonda	9
		Nandikonda		
		Sunkishala		
34	Nalgonda	Chityala	Chityal	7
		Shivannagudem		
35	Nalgonda	Haliya (Anumula)	Haliya	9
		Ibrahimpet		
36	Nalgonda	Chandur	Chandur	7
		Angadipeta		
37	Nirmal	Khanapur (including Timmapur and Subhash nagar)	Khanapur	11
38	Nizamabad	Bheemgal	Bheemgal	7
39	Peddapalli	Manthani	Manthani	9
40	Peddapalli	Sulthanabad	Sulthanabad	9
		Poosala		
		Suglam palli		
41	Rangareddy	Shamshabad	Shamshabad	21
		Kothwalguda		
		Satamrai		
		Ootpally		
		Tondupally		
		Chinnagollipally		
42	Rangareddy	Turkayamjal	Turkayamjal	21
		Kammaguda		
		Ragannaguda		
		Brahmanapally		
		Thorrur		
		Munaganur		
		Injapur		
		Koheda		
		Ummarkhan Daira		
43	Rangareddy	Manikonda	Manikonda	9
		Puppalaguda		
		Neknampur		

S. No	Name of the District	Areas to be constituted	Smaller Urban Area constituted	Total wards
1	2	3	4	5
44	Rangareddy	Narsingi	Narsingi	11
		Kokapet		
		Vattinagulapally		
		Khanapur		
		Gandipet		
		Manchirevula		
45	Rangareddy	Bandlaguda Jagir	Bandlaguda Jagir	15
		Kismathpur		
		Hydershakote		
		Peeramcheruvu		
		Himayathsagar		
46	Rangareddy	Bongloor	Adibatla	9
		Adibatla (Adityanagar)		
		Kongarakalan		
		Mangalpally		
		Patelguda		
		Ramdasapally		
47	Rangareddy	Shankarpally	Shankarpally	11
		Fathepur		
		Singapur		
		Ramanthapur		
		Bulkapur		
48	Rangareddy	Thukkuguda	Thukkuguda	9
		Sardarnagar		
		Raviryal		
		Mankhal		
49	Rangareddy	Amangal	Amangal	11
		Vittaipally		
50	Sangareddy	Narayanched	Narayanched	9
		Chandkhanpally		
		Mansoorpur		
51	Sangareddy	Bollaram	Bollaram	15
52	Sangareddy	Osmannagar	Tellapur	11
		Tellapur		
		kollur		
		Eduranagulapalli		
53	Sangareddy	Ameenpur	Ameenpur	15
		Cherial	Cherial	9
55	Suryapet	Nereducharla	Nereducharla	7
		Ramapuram		
		Narsaigudem (Netaji nagar) H/o		
		Dirshancharla		
		Ramagiri H/o Chillepally		

S. No	Name of the District	Areas to be constituted	Smaller Urban Area constituted	Total wards
1	2	3	4	5
56	Suryapet	Thirumalagiri	Thirumalagiri	9
		Malipuram		
		Nandapuram		
		Anantharam		
57	Vikarabad	Parigi	Parigi	9
58	Vikarabad	Kodangal	Kodangal	7
		Patha Kodangal		
		Gundlakunta Kondareddy Pally		
59	Warangal Rural	Wardhannapet	Wardhannapet	7
		Konapuram		
		Jaggupeta		
		DC Thanda		
		Bhavanikunta Thanda		
		Thallakunta Thanda		
		Gubbedi Thanda		
		Dubba Thanda		
		Rukki Thanda		
		Neelagiri swamy Thanda		
		Chandru Thanda		
60	Wanaparthy	Kothakota	Kothakota	9
61	Wanaparthy	Pebbair	Pebbair	9
		Chelimilla		
62	Wanaparthy	Atmakur	Atmakur	9
		Somsagar		
		Khanapur		
63	Wanaparthy	Amarchinta	Amarchinta	7
64	Yadadri Bhuvanagiri	Mothkur	Mothkur	9
		Kondagadapa		
		Bujilapuram		

S. No	Name of the District	Areas to be constituted	Smaller Urban Area constituted	Total wards
1	2	3	4	5
65	Yadadri Bhuvanagiri	Choutuppal	Choutuppal	15
		Lingojigudem		
		Thalasingaram		
		Lakkaram		
		Thangadapally		
66	Yadadri Bhuvanagiri	Alair	Alair	9
		Bahadurpeta		
67	Yadadri Bhuvanagiri	Pochampally	Pochampally	9
		Revanapally		
		Mukthapur		
68	Yadadri Bhuvanagiri	Yadagirigutta	Yadagirigutta	9
		Pathagutta		
		Datharupally GP (Partly)		
		Peddireddygudem Datharupally GP (Partly)		
69	Siddipet	1. Dubbaka 2. Dharmajipet 3. Lachapet 4. Chervapur 5. Dumpalapally 6. Chellapur 7. Mallaipally	Dubbaka	11
70	Ranga Reddy	1. Jalpally 2. Kothapet, 3. Pahadishareef and 4. Balapur part Sy.No. 140 to 253	Jalpally	25
71	Ranga Reddy	Meerpet	Meerpet	25
72	Ranga Reddy	Jillelaguda	Jillelaguda	21
73	Medchal Malkajgiri	1. Boduppal and 2. Chengicherla	Boduppal	21
74	Medchal Malkajgiri	1. Medipally 2. Parvathapur and 3. Peerzadiguda	Peerzadiguda	21
75	Medchal Malkajgiri	1. Medchal & 2. Athvelly	Medchal	15

SCHEDULE - XI

S.No	Name of the District	Areas to be included	Municipality into which areas are included	Ward No. of the Municipality into which areas are merged
(1)	(2)	(3)	(4)	(5)
1	Adilabad	Anukunta	Adilabad	13
		1. Belluri of Ari-B GP		3
		2. Nishan Ghat of Ari-B GP.		3
		Rampur-R		32
		1. NHB Colony of Battisavergaon G.P.		27
		2. Tailors Colony of Battisavergaon G.P.		27
		3. Police Colony of Battisavergaon G.P.		27
		4. Vivekananda Colony of Battisavergaon G.P.		27
		5. Agraja Township of Battisavergaon G.P.		27
		6. Adarsh colony of Battisavergaon GP.		27
		7. Bhagath singh Colony of Battisavergaon GP		27
		1. Dasnapur of Mavala G.P.		19
		2. Durganagar of Mavala G.P.		19
		3. KRK Colony of Mavala G.P.		19
		Remaining part of Handicapped Colony		19
		Attenders Colony		19
Krishnanagar	19			
Indiramma Colony	19			
2	Jagityal	Shankulapalli	Jagityal	38
		Govindupalli		10
		Lingampet		27
		TR Nagar		27

S.No	Name of the District	Areas to be included	Municipality into which areas are included	Ward No. of the Municipality into which areas are merged
(1)	(2)	(3)	(4)	(5)
		Dharoor (Part of the area only proposed for merging into Municipality) {41,45,46,53,54,57,58,104,106,107,300,302,303,304,314,315,316,317,318,320,357,358,359,360,363,364,366,375,378,383,386,391,394}		18
	Jagityal	Hasnabad (Only lands in the said Sy.Nos) {971, 972, 973, 979, 980, 981, 982, 986, 993, 995, 996, 997, 998, 1007, 1008, 1063, 1067, 1068, 1086, 1087, 1090, 1093, 1095, 1097, 1098, 1110, 1589, 1590, 1616, 1617, 1618, 1622, 1621, 1620, 1686, 1694, 1695, 1696, 1702, 1703, 1704, 1706}	Jagityal	29
	Jagityal	Thimmapur (Only lands in the said Sy. Nos) {417, 454, 457, 459, 460}	Jagityal	3
3	Jagtial	Yakeenpur	Korutla	24
4	Jagtial	Venktraopet	Metpalli	20
		Arapet		13
5	Jangaon	Shameerpet (Arvind nagar)	Jangaon	23
		Shameerpet (Vikas Nagar)		21
		Yesvanthpur (Yellamma Temple)		2
		Cheetakodur (Rajiv Nagar)		1
6	Warangal Rural	Rajipet	Parkal	8
		Madharam (Sitharam puram)		10
7	Warangal Rural	Kamlapoor	Narsampet	3
8	Kamareddy	Adloor	Kamareddy	1
		Devanpally		26
		Lingapoor		24
		Patharajampet		24
		Rameshwarpally		6
		Sarampally		24
		Tekriyal		32
9	kamareddy	4 th Class Employees Colony	Banswada	6
		Koyagutta Thanda		9
		Vasavi Colony		4
		Hanuman Colony		3
		2BHK Colony		3
10	Mahabubabad	Jamandlapally	Mahabubabad	5
		Eedulapusapally		1
		Bethole		17
		Shanigapuram		18
		Anantharam		13
		Rajalipet		15

S.No	Name of the District	Areas to be included	Municipality into which areas are included	Ward No. of the Municipality into which areas are merged
(1)	(2)	(3)	(4)	(5)
11	Jogulamba-Gadwal	Jammichedu	Gadwal	8
		Yenkampeta		8
12	Medak	Chityala (Pillikotalapally)	Medak	12
		Ausulapally		1
		Aurangabad		1
13	Nirmal	Manjulapur	Nirmal	30
		Venkatapur		27
14	Nizamabad	Srinivasa Nagar	Bodhan	27
		Achanpally		1
15	Nizamabad	Perkit & Kotarmoor	Armoor	23
		Mamidipally		
16	Karimnagar	Dharmaram	Jammikunta	1
		Ramannapalli		9
		Kothapalli		9
17	Karimnagar	Bornapally	Huzurabad	20
		Kothapally		1
		Ippalnarsingapur		15
		Dhammakkapet		15
18	Peddapalli	Rangampalli	Peddapalli	5
		Bandhampalli		1
		Chandapalli		15
		Peddakalvala part (Sy Nos 84 to 139, 140 to 152, 196 to 200)		7
		Peddabonkur part (Sy Nos 17 to 21, 26 to 79, 652 to 661)		6
19	Rajanna Sircilla	Chandrampeta	Sircilla	1
		Mustipalli		29
		Ragudu		1
		Peddur		18
		Chinna Bonala		29
		Bonala		20
		Sardapur		18
20	Rajanna Sircilla	Thippapur	Vemulawada	8
		Shatrajpalli		1
		Ayyorupalli		1
		Nampalli		8
		Konaipalli		19
		Hanumankapally & Kasaypally		19
21	Khammam	Rajiv nagar, H/o G.P.Siddaram	Sathupalli	06
22	Khammam	Didugupadu (Jilugumadu)	Madhira	20

S.No	Name of the District	Areas to be included	Municipality into which areas are included	Ward No. of the Municipality into which areas are merged
(1)	(2)	(3)	(4)	(5)
23	Sangareddy	Pothreddypally	Sangareddy	21
		Chintalpally		29
		Part of Malkapur GP of Kondapur Mandal with S.Y.Nos.210 to 365		24
24	Sangareddy	Allipur	Zaheerabad	4
		Ranjole		5
		Hothi-K		12
		Chinna Hyderabad		12
		Pastapur		4
		Thammadipally		4
25	Sangareddy	Siddapur	Sadasisvpet	12
		Yuvapur		12
26	Mahabubnagar	Jadcherla (Kaverammamet)	Badepally	1
		Bureddipally		3
		Nagasala		18
27	Nagarkurnool	Uyyalawada	Nagarkurnool	19
		Naganool		14
		Yendabetla		7
		Deshitikyal		11
28	Nagarkurnool	Lingotam	Achampet	19
		Palkapalli		18
		Pulijala		2
		Nadimpally		2
		Laxmapur		3
		Gumpanpally		4
		Choutapally		6
		Polishettipally		9
29	Nagarkurnool	Sanjapur H/o Tamikal GP	Kalwakurthy	17
		Thimmarasipally		10
		Kotra Thanda H/o Kotra GP		4

S.No	Name of the District	Areas to be included	Municipality into which areas are included	Ward No. of the Municipality into which areas are merged
(1)	(2)	(3)	(4)	(5)
30	Siddipet	Lingareddypally	Siddipet	1
		Part of Mittapally (Sy.Nos.827 to 832, 1076 to 1104, 1135 to 1161)		9
		Part of Ponnala (Sy.No.17, 18, 19, 21, 35, 2, 66, 156, 157, 160 to 193, 197)		9
		Part of Ensanpally (Sy.No.83 to 95, 102 to 202, 302 to 334 & 393 to 395)		23
		Part of Chinnagundavelly (Sy.No.199 to 207, 285 to 292 & 300, 302, 303)		27
31	Suryapet	Kudakuda	Suryapet	34
		Bibigudem		8
		Durajpally		14
		Pillalam arri		34
		Gandhinagar		34
		Rainigudem		28
		Dhasaigudem		14
		Kusumavarigudem		27
		Kuppireddygudem		27
32	Suryapet	Thammarabanda palem	Kodad	7
		Komarabanda		26
33	Vikarabad	Burgupally	Vikarabad	12
		Gudupally		15
		Dhannaram		8
		Girgatepally		25
		Kompally		1
34	Vikarabad	Madgulchittampally	Tandur	12
		1.Saipur		9
		2.Malreddy Pally		1
		3.Kokat (Part-Rajiv Gruhakalpa & Indiramma Housing colony)		8
		4.Antharam (Part NTR colony)		7
		5.Tandur		15
35	Medchal	Girmapur	Medchal	13
				19
36	Wanaparthy	Srinivasapur (Srinivasapur Head Quarter, Bijinigadda Thanda, Bonamma Thanda, Marrikunta, Bikya Thanda, Jangala Gudiselu, Agraharam)	Wanaparthy	20
		Nagavaram (Nagavaram HQ, Nagavaram Thanda)		24
		Rajanagaram (Rajanagaram HQ, Bapangeri, Vaddegeri)		24
		Gopalpet (Narsingapally Habitation of GP Thadiparti)		4
37	Yadadri Bhuvanagiri	Rayagiri*	Bhongir	2
		Bommalaipally		19
		Pagidipally		19

(2) In the GHMC Act, 1955 the following schedule shall be inserted after Schedule-V

SCHEDULE – W

S. No	Areas included into Greater Hyderabad Municipal Corporation	Ward No. into which areas are merged
(1)	(2)	(3)
1	Bandlaguda (Ramchandrapuram Mandal)	113
2	Sy.Nos.203/2/A/1, 204/A/1, 206/A/1, 207, 208/A, 209/A/1, 210, 210/2/1, 211, 212 and 213/A of Manikonda Jagir Village to an extent of 857.11 Acres	105

(3) In the Telangana Municipal Corporation Act, 1994 the following schedule shall be added.

SCHEDULE - I

S.No	Name of the District	Areas to be included	Municipal Corporation into which areas are included	Ward No. of the Corporation into which areas are merged
(1)	(2)	(3)	(4)	(5)
1	Karimnagar	Sadashivapalli	Karimnagar	21
		Padmanagar		42
		Rekurthi (Nyataknipally, Rekurthy)		49
		Seethrampur		50
		Arepalli (Arepally, Dubba)		50
		Theegalaguttapalli		4
		Vallampahad		4
		Alugunur		26
2	Khammam	Peddathanda	Khammam	42
		Polepalli (Rajiv Gruhakalpa)		48
		Polepalli (Sai Nagar Colony)		47
		Polepalli (Bhadradri Colony)		49
		Polepalli (4th Class Colony)		47
		Polepalli (PHC Colony)		49
		Edulapuram		42
		Chinnavenkatagiri		40
		Gurralapadu		41
		Gudimalla		13
3	Nizamabad	Sarangapoor	Nizamabad	37
		Kalur		39
		Khanapur		40
		Mubaraknagar		1
		Gopanpally		2
		Pangra		6
		Borgaon(P)		6
		Ram Nagar part of Gundaram GP		6
		Borgaon (K)		1
		Manik Bhandar		2
		4		Peddapalli
Lingapur	1			
Elkalapalli (9th & 10th Wards Only)	44			
Venkatraopalli	39			

STATEMENT OF OBJECTS AND REASONS

The Gram Panchayats which have acquired urban characteristics and the peri urban areas which have potential and robust urban features were identified by District Collectors in consultation with various stakeholders and recommended either for merger into adjoining ULBs or constitution into new Municipalities.

It is proposed to include (131) villages or part of villages into (41) ULBs which are adjacent to Municipal Corporations (05) and Municipalities (36) and having urban characteristics, after completion of the present term of the elected body of the Grampanchayat under whose Jurisdiction they fall, into the jurisdiction of respective adjoining Municipal Corporation and Municipalities as the case may be to have a continuity of development.

Further, it is proposed to constitute (68) new Municipalities by merging (173) villages after completion of the present term of the elected body of the Grampanchayat under whose Jurisdiction they fall, which are having urban characteristics, to ensure improvement in quality of life to the residents of these areas and to ensure planned development in long term.

In addition to the above new (68) Municipalities, (07) existing Municipalities i.e., Jalpally, Jillelaguda, Meerpet, Boduppall, Peerzadiguda, Dubbak and Medchal covered under various court cases are also now included into the present Schedule of Municipalities to avoid legal issues.

Four (4) Gram Panchayats viz; Bhadrachalam, Asifabad, Sarpaka and Utnoor which are covered under Scheduled Areas are also being considered for upgradations as Municipalities.

To achieve the above objects, Government have decided to amend the Greater Hyderabad Municipal Corporations Act, 1955, the Telangana Municipalities Act, 1965, and the Telangana Municipal Corporation Act, 1994.

The Bill seeks to give effect the above decision.

K.T. RAMA RAO,
Minister for Municipal Administration
and Urban development.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill authorizes the Government to issue notification in respect of matters specified therein and generally to carry out the purposes of the Bill and such notification issued, which are intended to cover matter mostly of procedural in nature, are to be laid on the Table of the Legislature of the State and will be subject to any modifications made by the State Legislature.

The above provision of the Bill regarding delegated legislation is thus of normal type and is mainly intended to cover matter of procedure.

K.T. RAMA RAO,
Minister for Municipal Administration
and Urban development.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
LEGISLATIVE ASSEMBLY.**

The Telangana Municipal Laws (Amendment) Bill, 2018, after it is passed by both the Houses of the Legislature of the state may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

K.T. RAMA RAO,
Minister for Municipal Administration
and Urban development.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.